

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

L O K S A B H A

UNSTARRED QUESTION No. 5378

TO BE ANSWERED ON WEDNESDAY, THE 28TH MARCH, 2018.

Uniform Civil Code

5378 SHRI CHANDRA PRAKASH JOSHI
SHRI RAMDAS C. TADAS
SHRI MULLAPPALLY RAMACHANDRAN

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any steps in the direction of introducing uniform civil code in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has consulted various stakeholders in the country in this regard and if so, the details thereof;
- (d) whether the Law Commission has submitted any report to the Government regarding introduction of Uniform Civil Code in the country; and
- (e) if so, the details thereof?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS

(SHRI P.P. CHAUDHARY)

- (a) to (c) Article 44 of Constitution provides that State shall endeavour to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter and sensitivity involved, and the matter requiring in-depth study of the provisions of various personal laws governing different communities, the Government has requested the Law Commission of India to undertake examination of various issues relating to uniform civil code and to make recommendations thereon.
- (d) No, Madam.
- (e) Does not arise.